COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

<u>IA NO. 545 OF 2016 IN</u> <u>DFR NO. 2620 OF 2016</u>

Dated: 16th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Delhi Bar Association Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Dewan

Counsel for the Respondent(s) : Mr. Divyanshu Rai

for Mr. Nikhil Nayyar for R-1/DERC

Mr. Anupam Verma Mr. Rahul Kinra

Mr. Anurag Bansal for R-2/TPDDL

ORDER

By order dated 27.03.2017 we have condoned the delay in filing the appeal subject to the payment of cost of Rs. 15,000/- to a charitable organisation, namely, "National Association for the Blind, Delhi State Brach, Sector -5, R.K. Puram, New Delhi – 110 022" within four weeks from the date of the order.

Learned counsel for the appellant has filed a letter dated 12.05.2017 stating that the office of the Appellant contacted the charitable organisation for payment of the cost but the said organisation refused to accept the cheque without PAN card of the Appellant. Since the Appellant's Association does not have the PAN card it is unable to comply with the order dated 27.03.2017 passed by this Tribunal.

Under these circumstances, we direct the Appellant to pay the said cost of Rs.15,000/- to another charitable organisation, namely, "DR. SAI DEEP RUHI FOUNDATION, A/CNO. 952663443, A-508, SECTOR 19, NOIDA, 201301" within two weeks from today.

After receiving the compliance report, registry is directed to number the appeal and list the matter on **20.07.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai) Chairperson